RAJYA SABHA

737

Friday, the 26th May, 1967/the 5t)i Jyaistha, 1889 (Saka)

The House met at eleven of the Clock, MR. CHAIRMAN in the Chair.

MEMBER SWORN

SHRI A. M. TARIQ (Jammu and Kashmir).

ORAL ANSWERS TO **OUESTIONS**

*15. [The questioner (Shri B. D. Khobaragade) was absent. For answer, vide Col. 767T6S infra.1 . • •

*91. [Transferred to the Ith June, 19G7]

EDUCATION COMMISSION'S RECOMMEN-DATIONS

•92. SHRI SUNDAR SINGH BHANDARI : f SHRI JAGAT NARAIN: SHRI M. S. OBEROI:

Will the Minister oi EDUCATION be pleased to state:

- (a) the recommendations ofEducation Commission which have so far been accepted by Government;
- (b) the recommendations which have so far been rejected; and
- (c) the extent to which and time by when the accepted recommendations would be implemented?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (c) The Report of the Education Commission as a whole is under the active consideration of the Government of India and the State Governments.

fThe question was actually asked on the floor of the House by Shri Sunder Singh Bhandari, 592 RSD-1

श्री सुन्दर सिंह भंडारी: मंत्री महोदयसे मेरा निवेदन है कि यद्यपि सभी तक इस रिपोर्ट पर विचार हो रहा है लेकिन स्या कोई सुझा ऐसे हैं जिनको स्वीकार कर लिया गया है ग्रभी तक श्रीर कुछ ऐसे सुझाव भी हैं जिनको कि ग्रस्वीकार कर दिया गया है। जो विचाराधीन हैं उन के लिये मैं समझ सकता हं कि विचार ग्रभी तक पूरा हीं हुआ। श्रीर इसका जबाब पूरे तौर पर मंत्री महोदय नहीं दे पाये लेकिन अभी तक जिन प्रश्नों पर निर्णय ले लिया गया है या जिन सुझावों को पूर्णतया रह कर दिया गया है उस सम्बन्ध में यदि कुछ प्रकाण डाल सकें तो ज्यादा ग्रच्छा है।

DR. TRIGUNA SEN: I ani told that the whole of the Education Commission's report is first to be discussed in Parliament before the Government can take any action on that. With that idea in view, it is not possible perhaps to discuss the whole Commission's report with all its recommendations. We have appointed a Committee of Members of Parliament on Education whicR is now examining the recommendations. It is expected to complete its labours in another fortnight. The Committee fe expected to prepare a draft scheme which wiH be placed before Parliament and if Parliament accepts it, the Government will act on it.

श्री जगत नारायण ः मैं वजीर साहब से यह पछना चाहता हं कि इस कमीशन की जो रिपोर्ट है और उस के बाद जो चीफ मिनिस्टर्स की कांफेंस बुलाई गई और जो कांग्रेस मेम्बर्स की ग्रपनी पालियामेंटरी कमेटी ने किया उससे सरकार ने क्या इस बात का पक्का फैसला कर लिया है कि विद्यार्थियों को मात भाषा में, मदर टंग में. ही तालीम दी जायगी और अगर यह फैसला कर लिया है तो मदर टंग से क्या मतलब है, क्या जो भाषा बच्चे कहें या उनके माता पिता कहें उसी में उसकी पढ़ाया जायगा । वन प्वाइंट ।

739

दूसरा यह है कि अगर एक सुबे में 35 श्रोर 40 प्रतिशत के दिमयान लोग अपने बच्चों को एक भाषा पढाना चाहें तो ग्रगर वहां की सरकार वह न पढायं तब क्या केन्द्र ग्रपना हस्तक्षेप करेगा ग्रोर राष्ट्रपति से कांस्टोटयुशन में जो रियायत मिलो हुई है उसको इस्तेमाल करने का कोशिश करेगा।

DR. TRIGUNA SEN: As I said, the Committee of M. P.s. on Education as well as the Ministers of Education of the different States have made a tentative recommendation that the medium of instruction of education should be the moth er-tongue but it has not been accepted by the Govern-as yet because it is not yet approved by Parliament. Regarding the minorities also, they have recommended, which is tentative, for proper safeguards.

SHRI M. GOVINDA REDDY: There have been conflicting views expressed on the various recommendations of the Commission by some of the Education Ministers. May I know if these conflicting views are also under the consideration of the M.Ps. Committee and if there also there are conflicting views among M.Ps, what is the Government going to do?

DR. TRIGUNA SEN: Parliament is the final authority to decide. All the conflicting views will be placed before you. You are to come to a decision which will be followed by the Government.

SHRI M. S. OBEROI: May I know if it is possible to implement all the recommendations of the Commission and if they are 'to be implemented, have they enough funds to implement all the recommendations which are made?

DR. TRIGUNA SEN: We are not going to consider the whole report as such. "We have asked both the Education Ministers of the State as well as the Committee of M.Ps, to select certain crucial sectors where there is agreement which may be accepted by Parliament and we want to implement those recommendations as soon as possible.

to Questions

SHRI P. N. SAPRU: May I ask whether it is intended that the medium of instruction in the post-graduate classes should be the mother-tongue and, if that is so, what is the time visualised within which this change will be effected?

DR. TRIGUNA. SEN: There is a tentative recommendation only that all education should be through the medium of mother-tongue and to write books and to prepare for this transfer it may take about Ave years.

MR. CHAIRMAN: Shri Rajnarain.

SHRI P. N. SAPRU: Is it possible to write for post-graduate .

SHRI RAJNARAIN: Is this parliamentary?

MR. CHAIRMAN: Mr. Rajnarain. DR. TRIGUNA SEN: I think there is a question on this matter later on.

श्र[े]र जनरायण : क्या सरकार को इस 🗸 बात की जानकारी है कि कोठारो कमीशन ने शिक्षा संस्थाओं में अनिवार्य छात्र संगठतों के, यनियंस के बनाने की शिफारिश की है। इसको लाग करने में सरकार को कर्तर कोई पैसा नहीं देना पड़ेगा और विनाइस हो लाग किये यानामी जुलाई में जब स्कल खुलेंगे तो एक वडी दिक्कत पैदा होने जा रही है शिक्षा क्षेत्र में। तो इसको महेनजर रखते हये स्या सरकार उचित समझेगी कि उस सिफारिश को फौरन लाग करने को को जिल करे स्रोर राज्य सरकारों को हिदायत करे कि विश्व-विद्यालयों और इंटर कालेजों में कहीं भी यनियन के बनाने हैं बाधा न डाली जाय।

SHRI RAJNARAIN: No.

741

DR. TRIGUNA SEN: About students' indiscipline and students' unions. But ihe question is this, if I have understood hirn aright, the Committee which was a pointed by the U.G.C, to look into matters of student' unrest did recommend that every University or its affiliate, should have a Students" Union.

SHRI RAJNARAIN: 'Aniyarya' means necessary union, compulsory union.

DR. TRIGUNA SEN: Yes.

SHRI A. D. MANI: Even before the Government has taken a decision on the subject, one or two universities have declared their intention to make English a purely optional subject at the universities. As such, what are the Minister's reactions to this decision of some of the universities?

DR. TRIGUNA SEN: Well, I think the universities are autonomous bodies; they have a right to do it. And if you ask my reaction personally I am happy.

SHRI AKBAR ALI KHAN: May J know if the report that this Parliamentary Committee wiH present wiH be placed before the Consultative Committee of Parliament so that all those points may be thrashed out before it comes before Parliament?

DR. TRIGUNA SEN: Well. I think that if that is the rule, it should be placed.

DR, D. R. GADGIL: Will the Minister tell us whether, before formulating the Government's views and placing them before Parliament, the organisations more directly interested in the subject will also be consulted?

DR. TRIGUNA SEN: I do not think so because the Report of the Education Commisssion has been in the hands of all the organisations for the last one year and it has been discussed and considered in different States amongst the different organisations. We are getting their reactions. \

If after that we start doing it, then I am afraid we will not be able to implement anything even in our lifetime.

to Questions

SHRI NIREN GHOSH: I understand that in the Conference of the Education Ministers of States convened by you, you yourself mooted the formula of two languages because the 3-language formula necessarily burdens the students and cripples their development or growth. Since it is supported by a large volume of public opinion in the country, may I know whether this proposal has been turned down by the Government or it is still under consideration? We heard that there is some sort of a compromise formula. If so, what is the compromise formula?

DR. TRIGUNA SEN: Firstly, it is not that I have to dictate any of my intentions to the Members to adopt. It was discussed at the meeting of the Ministers of Education from different States. Views were expressed; they have been collected. They have not been placed yet before the Government to come to a decision.

र्थाः सुन्दर सिंह भंडारी: मंत्री महोदय ने जो उत्तर दिया उस से मेरी समझ में यह ग्राया कि परो की परो रिपोर्ट ग्रंडर क्लिसड-रेशन है। ग्रव ग्रापने बताया है कि ग्रापने उसमें से कछ विषय छांटे हैं, उन्हीं विषयों पर विचार हो रहा है और वही विचार यहां पालियामेन्ट सामने रखे जायेंगे। यदि आप सारो सिफारिकों पर विचार नहीं कर रहे हैं ग्रीर शाप ने उस में से कुछ विषय छांटे हैं तो क्या स्त्राप क्रपांकर के वह विषय हमें यहां पर बताएंगे जिन विषयों को आपने कमीशन का रिपोर्ट में से छांट कर लिया है और क्या आप विचार कर रहे हैं कि हम लोगों को भी उन्हीं सोमित विषयों पर यहां पर विचार करने का ग्रवसर दिया जायेगा ?

DR. TRIGUNA SEN: I think I should make it clear. We have seen the Report of the Education Commission which is a voluminous one. If we

743

place it before Parliament for consideration of all the recommendations from primary to university education, hon. Members will agree that it will take months and months only to discuss it. But I am keen to implement some of the recommendations on which we all agree. That is why I have asked the Members of the Parliamentary Committee to please advise me on which crucial issues they agree that we should immediately implement? That will be placed before you along with the whole Commission's Report. After we have implemented some of the recom-menations where we are all agreed, we will take up the other recommendations. But if we were to consider the whole Report, I am afraidhon. Members will agree-that it will take me years to come to a decision.

SHRI SUNDAR SINGH BHANDARI: Do I take it that you have not restricted

DR. TRIGUNA SEN: No. no. never.

RELEASE OF SHEIKH ABDULLAH

*93. SHRI Y ADINARAYANA REDDY: f SHRI D. THENGARI: SHRI S. K. VAISHAMPAYEN: SHRI RAJNARAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to release Sheikh Abdullah; and
- (b) if so, what considerations have guided Government in this regard?

THE MINISTER OF HOME AFF-AIRS (SHRI Y. B. CHAVAN): (a) and (b) No proposal to remove the restrictions on Sheikh Abdullah is under consideration.

fThe queshtion was actually asked on the floor of the House by Shri Y. Adinarayana Reddy.

SHRI Y. ADINARAYANA REDDY: May I know what is the total cost of maintaining Sheikh Abdullah from the time he has been arrested?

to Questions

SHRI Y. B. CHAVAN: We have given some information in reply to a Lok Sabha question on the 21st May, this month, itself. Tlie information that is given is that in respect of Sheikh Abdullah, from 8th May 1965 to 31st March 1967 the expenditure on rent, boarding, lodging, police guard, etc. comes to Rs. 5,62,991.

SHRI V. M. CHORDIA: Per year?

SHRI Y. B. CHAVAN: Not per year. I said for the total period.

SHRI SUNDAR SINGH BHANDARI: Only for two years? Since how long he has been there?

SHRI Y. B. CHAVAN: For two years only.

SHRI A. P. CHATTERJEE: May I know from the hon. Minister whether it is a fact that when in May, 1965 Sheikh Abdullah was arrested immediately on touching Palam Aerodrome, at that time there was this understanding that he would see the Prime Minister, Mr. Lal Bahadur Shastri, the President and other dignitaries of the Indian Union in order to explain the misunderstanding that had been caused by some of his speeches abroad and whether in spite of that understanding Sheikh Abdullah was arrested without being given an opportunity to talk with those dignitaries according to that understanding? Is it a fact or not? From 1953 when Sheikh Abdullah was arrested as also from 1958 when that trial was rigged up against him-trial for conspiracy to wage war against Indiacrores and crores were spent an3 yet no proof Or evidence could be found against Sheikh Abdulla. Will the hon. Minister also say about this?

SHRI Y. B. CHAVAN: The question only relates to his release from prison, from detention, and according to the information that I have, I have